

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 4094
ANSWERED ON 19TH DECEMBER, 2024**

ROADS IN ANDHRA PRADESH

4094. DR. D. PURANDESWARI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the key features and budget allocation for road development projects in Andhra Pradesh;**
- (b) the total kilometers of roads constructed in the past five years particularly in Rajahmundry Parliamentary constituency;**
- (c) the data on the improvement in connectivity and economic development due to these road projects in Andhra Pradesh; and**
- (d) the measures being taken to ensure the quality and durability of newly constructed roads along with healthy displacement of the population or compensation for land procedures?**

ANSWER

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

(a) to (c) Government in the Ministry of Road Transport & Highways is mainly responsible for development and maintenance of National Highways (NHs). Funds to the tune of Rs. 35,000 crore have been allocated for development and maintenance of NHs to the State of Andhra Pradesh during the last five years from 2019-20 to 2023-24. In the last five years, 2,682 km length of NHs have been constructed in

the State of Andhra Pradesh including 65 km in Rajahmundry Parliamentary Constituency. Further, 1,774 km length of State roads have been declared as NHs in the state of Andhra Pradesh during the last five years. Development of NHs has facilitated fast and safe movement of commodities and passengers, promoting socio-economic development and tourism with sustainable and inclusive growth across the State.

(d) All road works are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as Specifications for Road and Bridge Works. In order to achieve desired quality of construction, measures have been taken like 100% checking of quality control tests by Authority's Engineer in EPC contracts, quality checks on sample basis by officers of executing agencies, strict implementation of contract/concession agreement provisions with respect to quality, penalizing the contractors and consultants for failure/defective works, etc.

Compensation is paid to land owners as per NH Act, 1956 and RFCTLARR act, 2013 in respect of land acquired for NH projects including structures and other assets thereon.
